

ORDER SHEET

QAT/MA/RA/CP NO. 153 OF 2067 W/O A/057/05Applicant/s Arjun Singh Respds. Sh. Jai Singh Chauhan & noAdvocate for Applicant/s B.D. Sanyal Advocate for Respondent/s Anil Kr

Notes of the Registry	Orders of the Tribunal	Sheet No. <u>22</u>
NO. 153 of Rep. 153 Office Note con p/15 & 16, dt 02.01.09 re submitted for kind perusal of Hon Bench. AL 06/2/09	09/02/09 Hon. Mr. Ashok S. Karmachari, JM, Hon. Mr. S. N. Shukla, AM. learned counsel for the respondents has brought the cheque amounting to Rs. 60,190/- only (No. 881946 dated 04/02/09, State Bank of India, Railway Colony Branch, Gorakhpur) in compliance of the order dated 07/01/09. Learned counsel for the applicant is directed to receive the same along with receipt of acknowledgement of the same. Said receipt of acknowledgement shall be placed on record. Having regard to the above said facts, nothing survive for further consideration. Accordingly, Contempt proceedings are dropped. Notices issued to the respondents are discharged. With the above directions, contempt petition stands dismissed. However, as learned counsel for the prayed, liberty is given to the applicant to agitate the matter before appropriate forum if after receipt of cheque any grievance left. SN AM. AM	